

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 101**  
**(IB)-2425(PB)/2019**

**IN THE MATTER OF:**

ICICI Bank Ltd

Vs.

Jindal India Thermal Power Ltd.

.... Applicant/petitioner

.... Respondent

**SECTION:**

**Under Section 7 of IBC, 2016**

**Order delivered on 21.01.2020**

**Coram:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: -

For ICICI Bank

:

Mr. K. Dutta, Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Mr. Alok Dhir, Mr. Kumar Godhwani, Advocates.

**ORDER**

Learned counsel for the parties have submitted that stay has been granted by the Hon'ble High Court of Delhi and hearing date in the stay matter is fixed for 25.02.2020, therefore, this matter is listed for hearing on 04.03.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**